NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB). No. 245/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M

Name of the Company Under Section		Shree Shyam Inorganic Pvt. LtdVersus-RHD Enterprise Pvt. Ltd. 9 IBC		
1. 2.		SENGUPTA, ADV	for. op. creditor	Donnyajit Milva 07/12/17
10 2 1	Meglnad Sormi	Dutta I for	Op. Creditor. Sweabhi Enterpre	se] Sormi Russ 4/12/17
1	A.14. W	polen ?	Centr lite	7/12/11
	RAJENDRA	KUMAR ALIARUML) RP	7/12/17

ORDER

Ld. Interim Resolution Professional, (IRP) as well as the Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. IRP has informed that the corporate debtor is not cooperating. But the Ld. Counsel appearing on behalf of the

corporate debtor has given an undertaking that corporate debtor will fully cooperate in the matter.

Keeping in view of the submissions of the Ld. Counsel of the corporate debtor we are directing the corporate debtor to fully cooperate with the IRP, failing which action will be taken against the corporate debtor.

IRP has not filed the decision of the Committee of Creditors (CoC) whether they want to continue with IRP as RP or not. IRP is directed to hold the CoC meeting and pass the resolution regarding confirmation or rejection as Resolution Professional and file Progress Report within 10 days from today.

List on 10/01/2018.

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(Jinan K.R.) Member (J) 'Ad

(V.P.Singh) Member (J)